

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3095
ANSWERED ON:11.02.2014
IMPLEMENTATION OF DISASTER MANAGEMENT ACT
Mani Shri Jose K.;Ramasubbu Shri S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether all the States have implemented the Disaster Management Act (DMA), 2005;
- (b) if so, the details thereof indicating the States which have prepared their State Disaster Management Plan based on the guidelines prepared by the National Disaster Management Authority: and
- (c) if not, the reasons therefor and the steps taken by the Government to encourage such States to implement the DMA, 2005 in letter and spirit?

Answer

MINSITER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) All the States/UTs, except the State of Gujarat, have implemented Disaster Management Act, 2005. The State of Gujarat is following the Gujarat State Disaster Management Act, 2003, which was made prior to enactment of DM Act, 2005.
- (b) to (c) As per Section 23(1) and 23(2) of the Disaster Management Act, 2005, every State/UT has to prepare State Disaster Management Plan (SDMP) which is to be prepared by their State Executive Committee (SEC) and it has to be approved by their State Disaster Management Authority (SDMA) as per Section 18(2). So far 14 States/UTs viz Arunachal Pradesh, Assam, Chhattisgarh, Gujarat, Nagaland, Punjab, Mizoram, Sikkim, Odisha, Karnataka, Himachal Pradesh, Jharkhand, Manipur & West Bengal have finalized their SDMPs and SDMPs of 9 other States/UTs viz Andhra Pradesh, Goa, Haryana, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, Delhi and Puducherry are at Draft Stage. Preparation and updation of SDMPs is a continuous process. The rest of the States/UTs are in the process of preparing their SDMPs.